

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P(IB) No.398/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 04<sup>th</sup> October 2017, 10.30 A.M

Name of the Company	Mr. Suresh Padmanabhan -Vs- Tayo Rolls Ltd.		
Under Section	10 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. SOORTYA GANGULI, ADV CORPORATE APPLICANT
2. POOJA CHAKRABARTI, ADV "
3. ADHEESH AGRAWAL, ADV "
4. SURESH PADMANABHAN "

4.10.2017

## ORDER

The Ld. Counsel for the petitioner is present.

The petitioner has filed this application under Section 10 of the Insolvency & Bankruptcy Code, 2016.

It appears from the record that the petitioner has not mentioned the names, addresses and other details of the Financial Creditors and the Operational Creditors in the body of the petition as per Form VI of the IBC Adjudicating Authority Rules, 2016.

The Ld. Counsel of the petitioner submitted that the said information about the Financial Creditors and the Operational Creditors have been detailed in the Annexures attached to the petition.

The names, addresses and the details of the Financial Creditors and the Operational Creditors should be given on the body of the petitioner as per Format VI of the IBC Adjudicating Authority Rules, 2016 and not in the Annexures to the petition.

The petitioner is directed to complete the application in accordance with Form VI of the IBC Adjudicating Authority Rules, 2016 within seven days from today incorporating the names, addresses and other details of the Financial Creditors and the Operational Creditors.

List on 23-10-2017.

  
(Jinan KR)  
Member(J)

  
(Vijai Pratap Singh)  
Member(J)